

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELH****ORIGINAL APPLICATION NO. 672/2025****IN THE MATTER OF:****VARUN LUTHRA****APPLICANT****VERSUS****CENTRAL GROUND WATER  
AUTHORITY OF INDIA & ORS****RESPONDENTS****INDEX**

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**Date:03.07.2026****THROUGH****Place: New Delhi****Priyanka swami****Advocate****Standing Counsel For DJB****F-13, Jangpura, New Delhi 110014**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELH**

**ORIGINAL APPLICATION NO. 672/2025**

**IN THE MATTER OF:**

**VARUN LUTHRA**

**APPLICANT**

**VERSUS**

**CENTRAL GROUND WATER  
AUTHORITY OF INDIA & ORS**

**RESPONDENTS**

**REPLY ON BEHALF OF RESPONDENT NO.3– DELHI JAL BOARD**

**WITH SUPPORTING AFFIDAVIT.**

**MOST RESPECTFULLY SHOWETH:**

That I, Sanjay Kumar Dahiya, S/o Sh. Ranbir Singh, aged about 56 years, presently working as Chief Engineer (Civil), Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi–110005, do hereby solemnly affirm and respectfully submit as under:

1. That the present reply/status report is being filed on behalf of the Delhi Jal Board (Respondent) in compliance with the directions



passed by this Hon'ble Tribunal in its order dated 24.12.2025 in the present Original Application.

2. That the present Original Application has been filed alleging illegal and unregulated extraction of groundwater through borewells in the area of Maurya Enclave, Pitampura, Delhi, and the applicant has alleged that several private persons have installed borewells without requisite permissions and are extracting groundwater for various purposes.
3. That the present reply is being filed as per Order dated 18.03.2026 passed by this Hon'ble Tribunal, wherein it was observed;

*4. He has also submitted that even in respect of the four locations which is mentioned only the verification to the extent whether the borewells are operating or not has been done, but it has not been ascertained by the DJB if those borewells are illegally operating. The action taken report Annexure-R-1 which has been filed along with reply of the Respondent No. 3 - DJB supports such a submission because that action taken report only mentions that the four sites were checked and working borewells were found at each site. But this report does not mention, if these borewells were operating legally or illegally without requisite permissions.*

*5. Learned Counsel appearing for the DJB has no answer to this and she submits that the borewells will be got re-verified. It is a very unfortunate that DJB while verifying the borewells has not*



ascertained if they are operating legally with due permission from the competent authority.

6. The Respondents No. 4, 5, 10 and 11 seek four weeks' time to file the reply.

4. That in compliance with the aforesaid directions of this Hon'ble Tribunal, latest status of borewells was submitted in the Action Taken Report and borewells were checked at all four locations and were found to be working condition.

5. That the same was reported to SDM(Shalimar Bagh) c/o DM(Central & North) to take action vide letter no DJB/EE(C)17/2025-26/1332 dt 12.03.2026. As per Groundwater Regulation Directions, 2010 issued by Hon'ble LG of Delhi, concern SDM/DM office is competent authority to take action. **True copy of the letter dated 12.03.2026 issued by DJB is annexed wherewith and attached as Annexure P/1.**

6. That furthermore, all the borewells has been sealed SDM (Shalimar Bagh) c/o DM (Central & North) as per status as on 25.06.2026 with detail as under: -

a. At TU-34 Pitampura (28.706919, 77.141048), no documents were provided by the owner /occupier. Borewell was sealed by the office of SDM (Shalimar Bagh) c/o DM (Central &North).



- b. At BD-09 Pitampura (28.706704, 77.137246), no documents were provided by the owner /occupier. Borewell sealed by the office of SDM (Shalimar Bagh) c/o DM (Central & North).
- c. At SU-213 Pitampura (28.706552, 77.140478), no documents were provided by the owner /occupier. Borewell sealed by the office of SDM (Shalimar Bagh) c/o DM (Central & North).
- d. At SU-152 Pitampura (28.706841, 77.140959), documents provided in favour of borewell is not valid as per Groundwater Regulation Directions, 2010 issued by Hon'ble LG of Delhi. Borewell sealed by the office of SDM (Shalimar Bagh) c/o DM (Central & North) on 30.06.2026. **True copy of the documents provided in favour of borewell are annexed therewith and attached as Annexure P/2.**


7. That it is respectfully submitted that the answering respondent has duly complied with the directions of this Hon'ble Tribunal by conducting the ground verification and placing the factual status on record.

8. That the answering respondent remains committed to ensuring compliance with applicable groundwater regulations and shall extend full cooperation to the Central Ground Water Authority and



other concerned authorities for any further regulatory action required in accordance with law.

9. That the present status report is being filed in compliance with the directions of this Hon'ble Tribunal and the answering respondent respectfully submits that the same may kindly be taken on record.

  
**DEPONENT**  
 S.K. Dahiya  
 Chief Engineer (M)-I  
 Delhi Jal Board, Govt. of NCT Delhi  
 Varunalaya Ph-I, Karol Bagh,  
 New Delhi-110005

### VERIFICATION


I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this \_\_\_ day of \_\_\_, 2026



**ATTESTED**  
  
 Notary Public Delhi

**13 JUL 2026**

  
**DEPONENT**  
 S.K. Dahiya  
 Chief Engineer (M)-I  
 Delhi Jal Board, Govt. of NCT Delhi  
 Varunalaya Ph-I, Karol Bagh,  
 New Delhi-110005

**Through**  
**Delhi Jal Board**



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF EXECUTIVE ENGINEER (C)-17  
MU BLOCK PITAMPURA, DELHI 110088

75  
आज़ादी का  
अमृत महोत्सव

No. DJB/EE(C)-17/2025-26/1332

Dated: 12/03/26

↳ The SDM Shalimar Bagh,  
Old Middle School Building, Rampura,  
Delhi- 110035

Subject- Action taken so far/ current status of the ground verification of borewells at below mentioned addresses in Pitampura.

Reff - O.A. 672/2025 Varun Luthra v/s CGWA & Ors.

In view of above cited subject & reference O.A. 672/2025 Varun Luthra v/s CGWA & Ors regarding submission of current status of borewells in Pitampura as desired by Member Secretary CGWA(Legal Cell), it is submitted that the sites have been checked and working borewells have been found at each site. The addresses with latitude-longitude are as mentioned below :-

1. TU - 34, Pitampura (28.706919, 77.141048)
2. BD-09, Vishakha Enclave, Pitampura (28.706704, 77.137246)
3. SU-213, Pitampura (28.706552, 77.140478)
4. SU-152, Pitampura (28.706841, 77.140959)

Submitted for futher necessary action please.

Encl: - As above

AE (C)-02

Copy to: -

1. SE(C)-07
2. EE (C)-17 for kind information pls
3. Sh. Utkarsh JE to pursue
4. O/C

SDM (Shalimar Bagh)

Diary No. 714

Date 13/03/2026

12/03/2026  
(Rakesh Dahiya)  
AE (C)-02

DELHI JAL BOARD: GOVT. OF DELHI  
OFFICE of EXECUTIVE ENGINEER (C)-37  
MU BLOCK, PITAMPURA, DELHI 110034



दिल्ली जल बोर्ड: दिल्ली सरकार  
अधिशायी अभियंता कार्यालय (सी)-37  
एम यू- ब्लॉक, पीतमपुरा, दिल्ली-110034

No. DJB/EE(C) 37/2026-27/ 2171

Dated: 25/06/26

To,  
The Sub-Divisional Magistrate (Shalimar Bagh)  
Distt Central North, Govt. of Delhi  
Old Middle School Building  
Rampura, Delhi-110034

**Subject: - Status of Borewell at your premises regarding**

Reference: - O.A. 672/2025 , Varun Luthra v/s CGWA &Ors

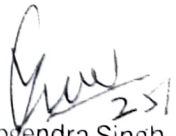
**Next Date of Hearing(NDOH)= 06.07.2026**

Sir,

With due regard, in continuation of this office earlier report dt 12.03.2026 regarding above mentioned case , current status of borewells are as under

S.No	Address	Status as on 25.06.2026
1	TU-34 , Pitampura (28.706919, 77.141048)	No documents were provided by the owner /occupier. Borewell sealed by the office of SDM(Shalimar Bagh)
2	BD-09 Pitampura (28.706704, 77.137246)	No documents were provided by the owner /occupier. Borewell sealed by the office of SDM(Shalimar Bagh)
3	SU-213 Pitampura (28.706552, 77.140478)	No documents were provided by the owner /occupier. Borewell sealed by the office of SDM(Shalimar Bagh)
4	SU-152 Pitampura (28.706841, 77.140959)	<b>Documents provided in favour of borewell is not valid as per Groundwater Regulation Directions,2010 issued by Hon'ble LG of Delhi</b>

It is, therefore , submitted for necessary action please.

  
Yogendra Singh  
Executive Engineer(C)37

SDM (Shalimar Bagh)

Diary No. 1754

Date 27/06/26

PN00 20

No. DJB/EE(C)-17/2025-26/1358

Dated: 18/03/26

To,  
 Sh. Pawan Bansal,  
 SU-152, SU Block,  
 Pitampura,  
 Delhi- 110034

**Subject-** Submission of documents regarding use of groundwater through borewell.

**Reff -** O.A. 672/2025 Varun Luthra v/s CGWA & Ors.

Sir/Madam,

In view of above cited subject & reference O.A. 672/2025 Varun Luthra v/s CGWA & Ors, it has been found that a borewell is being used at your premises for extraction of groundwater.

In this regard, a joint inspection was also done by SDM Office Team & DJB officials on 14.03.2026 at your premises where you were unable to produce any valid permission or documentary evidence authorizing the use of groundwater through the said borewell.

Therefore, you are hereby directed to submit valid documents/permissions issued by the competent authority to establish the legality of the borewell installed at your premises immediately to the office of undersigned.

Please note that this matter is also under consideration before the Hon'ble Court with OA No. 672/2025 titled "Varun Luthra vs CGWA & Ors.", and non-compliance may attract necessary legal action as per applicable rules.

This may be treated as most urgent.

AE (C)-02

Copy to: -

1. SE(C)-07
- ✓ 2. EE (C)-17 for kind information pls
3. Sh. Utkarsh JE to pursue
4. O/C

18/03/2026  
 (Rakesh Dahiya)  
 AE (C)-02

To,  
**Executive Magistrate,**  
**Office of the Sub-Divisional Magistrate**  
 Shalimar Bagh  
 District Central North, Revenue Department,  
 GNCT of Delhi  
 Dm Office Complex, Rampura, Delhi-110035

**Subject:** Reply to Notice F. No. SDM (SHB)/Borewell/2026/25355 dated 04/07/2026 regarding borewell at SU-152, Pitampura, Delhi

**Respected Sir/Madam,**

With reference to the above-mentioned notice issued by your office, we respectfully submit that the borewell situated at premises SU-152, Pitampura, Delhi is an old installation and has been in existence since prior to the year 1999, i.e., much before the present regulatory framework governing groundwater extraction came into force.

It is further submitted that at the relevant time there was a scheme in 1999 whereby existing borewells were permitted to be regularised upon payment of a charge. In compliance with the same, a sum of ₹ 100/- was duly deposited by the owner, and a receipt evidencing such payment is available and enclosed herewith. However, due to the passage of considerable time, the exact copy of the public notification or circular in this regard is not readily traceable in the public domain because publications were not digitised. Kindly note that there is only one borewell at the premises and that is registered to Rajesh Bansal. There is no borewell in the name of Pawan Bansal.

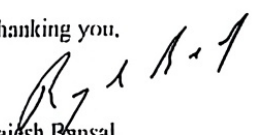
The owner acted in a bona fide manner and under the genuine belief that the borewell stood regularised pursuant to such payment. The borewell is not a recent installation and has not been installed in contravention of any applicable laws. There has been no deliberate or wilful violation of the provisions of the Environment (Protection) Act, 1986 or any other applicable law.

In view of the above facts and circumstances, it is humbly requested that the borewell may kindly be treated as an existing legacy installation and the present proceedings may be disposed of sympathetically considering the historical background and supporting receipt.

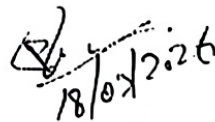
We assure our full cooperation in the matter and undertake to comply with all applicable laws and directions issued by the competent authority.

Kindly consider the above submission and pass appropriate orders.

Thanking you,

  
 Rajesh Bansal  
 Address: SU-152, Pitampura, Delhi-110035  
 Mb. No. 9811107310 & 9650840599

SDM (Shalimar Bagh)  
 OAK RECEIVER  
 Date..18/03/2026  
 D.M. Office Complex  
 Rampura, Delhi-110035

  
 18/03/2026

③ 8 ③

G. A. R. 6  
[Sec. 22 (1)]  
RECEIPT

56099  
No. 099 Dated 30/7/1999

Received from Rajesh Bansal with


Letter No. \_\_\_\_\_ Dated \_\_\_\_\_ 19\_\_

The sum of Rupees 100/-

In Cash/by Cheque on account of \_\_\_\_\_

by Bank Draft 135388 29/7/99 in payment of \_\_\_\_\_

Rs. 100/-



Rajesh

RAJESH BANSAL  
SU-152 Pitampura  
Delhi -  
98111 07310

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